

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:519  
ANSWERED ON:04.12.2003  
RECONSTITUTION OF CENSOR BOARD  
P.D. ELANGO VAN

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government have reconstituted the Censor Board and its Regional Committees;
- (b) if so, the details thereof;
- (c) if not, the time by which the Censor Board and its regional committees to be reconstituted;
- (d) whether the Government have received any plea or request from Non-Government Organizations or public fora with regards to censoring of feature films in regional languages along with in Hindi; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI RAVI SHANKAR PRASAD)

- (a), (b) & (c): As per the Rules framed under the Cinematograph Act, 1952, members of the Central Board of Film Certification (CBFC) hold office for a period not exceeding three years while a member of the Regional Advisory Panel hold office for a period not exceeding two years. The CBFC and its Advisory Panels are reconstituted from time to time as required.
- (d) & (e): As per the Rules made under the Cinematograph Act, 1952, if a feature film has been issued a censor certificate and the same is remade or dubbed in Hindi or in any other language, the producer has to apply for a censor certificate afresh in the Regional Office of Central Board of Film Certification from where the original certificate was issued.